

[Shri B. R. Bhagat.] (ii) Notification S.O. No. 407, dated the 20th February, 1961, publishing the Scheme for the amalgamation of the Bank of Nagpur Ltd., with the Bank of Maharashtra Ltd.

(iii) Notification S.O. No. 408, dated the 20th February, 1961, publishing the Scheme for the amalgamation of the Indo-Commercial Bank Ltd., with the Punjab National Bank Ltd.

[Placed in Library. See No. LT-2683/61 for (i) to (iii).]

**ANNUAL REPORT (1960) OF BHARAT
ELECTRONICS LIMITED, BANGALORE
AND RELATED PAPERS**

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH) : Sir, I beg to lay on the Table, under subsection (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report on the working and affairs of Bharat Electronics Limited, Bangalore, for the year 1959-60, together with the Auditors' Report thereon. [Placed in Library. See No. LT-2708/61.]

**ALLOTMENT OF TIME FOR CONSI-
DERATION OF THE APPROPRIA-
TION BILL, 1961**

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one hour for the completion of all stages involved in the consideration and return of the Appropriation Bill, 1961, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

**REQUEST RE ASSOCIATION OF
RAJYA SABHA MEMBERS IN RE-
VIEW OF THE WORKING OF PUBLIC
ENTERPRISES**

SHRI K. SANTHANAM (Madras): Sir, I want to raise a matter of some importance to the Rajya Sabha. I read in the "Times of India" of this morning that a Committee is proposed to be set up, consisting of Members of the Lok Sabha, to study and review the working of public enterprises. If such a Committee is set up, I suggest that it should be a Joint Committee of both the Houses. I want to know the position, and I want you, Sir, to take steps to see that the Members of this House are associated with that Committee. In any case, if that is not possible, at least a separate Committee of this House should be set up. I want to bring to your notice that the Members of Rajya Sabha have got much more time to look into these affairs, and I want to suggest to you that instead of adjourning our business for some time, the Rajya Sabha may sit and discuss the affairs of these public enterprises and thereby do some real service to the country.

SHRI BHUPESH GUPTA (West Bengal): Sir, I have to stress this point. How is it that a Committee is appointed—I do not know if the matter had been referred to you . . .

MR. CHAIRMAN: Mr. Bhupesh Gupta, we are proceeding on a statement in the Press. That is what he said. In the "Times of India" he read something that the Lok Sabha is going to appoint a Committee for the scrutiny of these public enterprises, and his question is that, if such a Committee is appointed, the Rajya Sabha should also be associated with it. That is all that he said, and there is nothing more for anybody to say.

SHRI BHUPESH GUPTA: There is something more.

MR. CHAIRMAN: What is it?